

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE N^oRMS COMMITTEE-II MEETING NO. 29/81 HELD ON 19.10.2010.

The Meeting No. 29/81 of Norms Committee-II was held on 19.10.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1	Sh. A.K.Mishra, Asstt. Director	M/o Steel
2	Sh. S.K.Jain, Sr. D.O.	DIPP
3.	Sh. Gajraj Singh , Sr.D.O	DHI
4.	Sh. K.K.Funda, Asstt. Director	MSME
5	Sh. Raman Kumar, FTDO	DGFT

1	Case No.:6/29/81-ALC2/2010	Party Name:JINS EXIM PVT. LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status:closed
	HQ File :01/81/050/00249/AM11/	RLA File :03/94/040/00170/AM10/	Lic.No/Date:0310523227 09.06.2009	Defer Date:23.11.2010
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

2	Case No.:39/29/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS PLTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status:Approved
	HQ File :01/81/050/00282/AM11/	RLA File :34/24/040/00191/AM10/	Lic.No/Date:3410026216 29.01.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:-			

1. Net weight of export products may be specified as 13.585 MT containing 880 Kgs. of Copper Wire.
2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 880 Kgs. and 66 Kgs. respectively without any wastage.
3. Quantities of import items from Sl. No 2 to 4 & 6 may be allowed on net to net basis with accountability clause
R/A may take suitable consequential action accordingly.

3	Case No.:7/29/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00250/AM11/	RLA File :03/95/040/00708/AM10/	Lic.No/Date:0310558105 02.02.2010	Defer Date: 23.11.2010
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 23.11.2010.			

4	Case No.:36/29/81-ALC2/2010	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status:Approved
	HQ File :01/81/050/00279/AM11/	RLA File :34/24/040/00198/AM10/	Lic.No/Date:3410026246 02.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:- 1. Description of export product at Sl. No. 1 may be modified as “SP 604 (Solder bar/wire containing 99.39 % Tin, Silver 0.01 %, Copper 0.53%, Ni 0.06 % & Ge 0.01 %). 2. Description of export product at Sl. No. 2 may be modified as “SP 604 Top Up(Solder bar/wire containing 99.92 % Tin, Silver 0.01 %, Ni 0.06 % & Ge 0.01 %). 3. Taking clue from SION C-1210, quantities of import items at Sl. No. 1 & 2 may be allowed as 301.16 Kgs. & 605.52 Kgs. respectively inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

5	Case No.:8/29/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00251/AM11/	RLA File :03/95/040/00703/AM10/	Lic.No/Date:0310559159 09.02.2010	Defer Date: 23.11.2010
	Decision : NC observed that the case is under examination of MIT. The case stands deferred and to be relisted on 23.11.2010.			

6	Case No.: 40/29/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/81/050/00283/AM11/	RLA File :03/95/040/00002/AM09/	Lic.No/Date:0310559463 10.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:- Quantity of import item may be allowed as applied for i.e. 31.462 MT inclusive of 1 % wastage R/A may take suitable consequential action accordingly.			

7	Case No.: 20/29/81-ALC2/2010	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/81/050/00263/AM11/	RLA File :08/24/040/00188/AM10/	Lic.No/Date:0810087743 26.03.2010	Defer Date:
	Decision : : The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:- Word “relevant” may be prefixed with the description of import item and its Quantity may be allowed as 26250 Kgs inclusive of 75% wastage strictly as per SION C-297. Input item will be the same as has been used in export product. R/A may take suitable consequential action accordingly.			

8	Case No.: 21/29/81-ALC2/2010	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/81/050/00264/AM11/	RLA File :08/24/040/00189/AM10/	Lic.No/Date:0810087744 26.03.2010	Defer Date:
	Decision : The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:- Word “relevant” may be prefixed with the description of import item and its Quantity may be allowed as 46139 Kgs inclusive of 75% wastage strictly as per SION C-297. Input item will be the same as has been used in export product. R/A may take suitable consequential action accordingly.			

9	Case No.: 28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deferred and Re-indexed
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HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date: 23.11.2010
Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.11.2010: - 1.Information in respect of S.No.4,5 & 11 of the Standard Deficiency Format export product wise..			

10	Case No.:38/29/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00281/AM11/	RLA File :13/24/040/00004/AM11/	Lic.No/Date:1310032069 05.05.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DIPP . The case stands deferred and to be relisted on 23.11.2010.			

11	Case No.:51/29/81-ALC2/2010	Party Name:ESSEL PROPACK LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00294/AM11/	RLA File :03/94/040/00678/AM10/	Lic.No/Date:0310573221 07.05.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to C&PC . The case stands deferred and to be relisted on 23.11.2010.			

12	Case No.:34/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00277/AM11/	RLA File :32/24/040/00007/AM11/	Lic.No/Date:3210043889 11.05.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DHI . The case stands deferred and to be relisted on 23.11.2010.			

13	Case No.:52/29/81-ALC2/2010	Party Name:KHANDELWAL CABLES LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00295/AM11/	RLA File :06/24/040/00013/AM11/	Lic.No/Date:0610018070 28.05.2010	Defer Date: 23.11.2010
	Decision : NC decided to send deficiency letter to firm to submit following information as per written comments of DIPP:- 1. Specific size of copper conductors in Winding wire alongwith quantities thereof in meters and Kgs. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format-Export product wise.			

3. Insulating material for winding wire i.e. whether PVC or Plastic

The case stands deferred and to be relisted on 23.11.2010.

14	Case No.:33/29/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00276/AM11/	RLA File :03/95/040/00168/AM11/	Lic.No/Date:0310577870 08.06.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to MSME . The case stands deferred and to be relisted on 23.11.2010.			

15	Case No.:37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date: 23.11.2010
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 23.11.2010.			

16	Case No.:9/29/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00252/AM11/	RLA File :04/24/040/00041/AM11/	Lic.No/Date:0410114519 11.06.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to MIT . The case stands deferred and to be relisted on 23.11.2010.			

17	Case No.:32/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00275/AM11/	RLA File :32/24/040/00016/AM11/	Lic.No/Date:3210044389 21.06.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DHI . The case stands deferred and to be relisted on 23.11.2010.			

18	Case No.:22/29/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00265/AM11/	RLA File :08/24/040/00254/AM10/	Lic.No/Date:0810090289	Defer Date:

		05.07.2010	23.11.2010
Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 23.11.2010.			

19	Case No.: 53/29/81-ALC2/2010	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: closed
	HQ File :01/81/050/00296/AM11/	RLA File :07/24/040/00120/AM11/	Lic.No/Date:0710072742 08.07.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

20	Case No.: 30/29/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00273/AM11/	RLA File :02/24/040/00058/AM11/	Lic.No/Date:0210144901 12.07.2010	Defer Date: 23.11.2010
	Decision : : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 23.11.2010.			

21	Case No.: 31/29/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00274/AM11/	RLA File :03/95/040/00864/AM10/	Lic.No/Date:0310583774 15.07.2010	Defer Date: 23.11.2010
	Decision : : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 23.11.2010.			

22	Case No.: 50/29/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00293/AM11/	RLA File :03/94/040/00291/AM11/	Lic.No/Date:0310583802 15.07.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DIPP . The case stands deferred and to be relisted on 23.11.2010.			

23	Case No.: 29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413 19.07.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to MIT . The case stands deferred and to be relisted on 23.11.2010.			

24	Case No.:23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DHI . The case stands deferred and to be relisted on 23.11.2010.			

25	Case No.:46/29/81-ALC2/2010	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status:Approved
	HQ File :01/81/050/00289/AM11/	RLA File :31/24/040/00066/AM11/	Lic.No/Date:3110044170 02.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:- Quantity of import item may be allowed as applied for i.e. 208 MT inclusive of 4 % wastage after taking clue from SION C-1. R/A may take suitable consequential action accordingly.			

26	Case No.:45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to M/o Mines . The case stands deferred and to be relisted on 23.11.2010.			

27	Case No.:47/29/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00290/AM11/	RLA File :07/24/040/00161/AM11/	Lic.No/Date:0710073519 10.08.2010	Defer Date: 23.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 23.11.2010.			

28	Case No.:43/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00286/AM11/	RLA File :34/24/040/00102/AM11/	Lic.No/Date:3410027721 16.08.2010	Defer Date: 23.11.2010

Decision : NC decided to refer the case to MSME for comments . The case stands deferred and to be relisted on 23.11.2010.

29	Case No.: 44/29/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00287/AM11/	RLA File :31/24/040/00104/AM11/	Lic.No/Date:3110044440 24.08.2010	Defer Date: 23.11.2010
	Decision : : NC decided to refer the case to DIPP for comments . The case stands deferred and to be relisted on 23.11.2010.			

30	Case No.: 49/29/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00292/AM11/	RLA File :11/24/040/00029/AM11/	Lic.No/Date:1110023007 24.08.2010	Defer Date: 23.11.2010
	Decision : : NC decided to refer the case to DOT for comments . The case stands deferred and to be relisted on 23.11.2010.			

31	Case No.: 54/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00297/AM11/	RLA File :34/24/040/00108/AM11/	Lic.No/Date:3410027778 24.08.2010	Defer Date: 23.11.2010
	Decision : : NC decided to refer the case to MSME for comments . The case stands deferred and to be relisted on 23.11.2010.			

32	Case No.: 10/29/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00253/AM11/	RLA File :03/95/040/00353/AM11/	Lic.No/Date:0310589578 26.08.2010	Defer Date: 23.11.2010
	Decision : : NC decided to refer the case to MSME for comments . The case stands deferred and to be relisted on 23.11.2010.			

33	Case No.: 11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date: 23.11.2010

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 23.11.2010.

34	Case No.: 48/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00291/AM11/	RLA File :11/24/040/00018/AM11/	Lic.No/Date:1110023052 27.08.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DHI for comments . The case stands deferred and to be relisted on 23.11.2010.			

35	Case No.: 42/29/81-ALC2/2010	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00285/AM11/	RLA File :22/24/040/00031/AM11/	Lic.No/Date:2210010363 30.08.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DIPP for comments . The case stands deferred and to be relisted on 23.11.2010.			

36	Case No.: 27/29/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status:Approved
	HQ File :01/81/050/00270/AM11/	RLA File :02/24/040/00092/AM11/	Lic.No/Date:0210147338 01.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:- 1. 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058 2.Import item at S.No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

37	Case No.: 26/29/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status:Approved
	HQ File :01/81/050/00269/AM11/	RLA File :02/24/040/00100/AM11/	Lic.No/Date:0210147522 06.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:-			

1. 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058
- 2.Import item at S.No. 8 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

38	Case No.:35/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00278/AM11/	RLA File :34/24/040/00138/AM11/	Lic.No/Date:3410027919 08.09.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to MSME after receipt of hard copy. The case stands deferred and to be relisted on 23.11.2010			

39	Case No.:41/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00284/AM11/	RLA File :34/24/040/00133/AM11/	Lic.No/Date:3410027918 08.09.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to M/o Mines for comments . The case stands deferred and to be relisted on 23.11.2010.			

40	Case No.:24/29/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00267/AM11/	RLA File :05/23/040/00164/AM11/	Lic.No/Date:0510272768 14.09.2010	Defer Date: 23.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 23.11.2010.			

41	Case No.:25/29/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/81/050/00268/AM11/	RLA File :02/24/040/00077/AM11/	Lic.No/Date:0210147970 15.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 19.10.2010 as under:-			

1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058
2. Import item at S.No. 8 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

42	Case No.:1/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00244/AM11/	RLA File :03/94/040/00576/AM11/	Lic.No/Date:0310593974 27.09.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DHI for comments . The case stands deferred and to be relisted on 23.11.2010.			

43	Case No.:3/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00246/AM11/	RLA File :03/94/040/00585/AM11/	Lic.No/Date:0310593978 27.09.2010	Defer Date: 23.11.2010
	Decision : NC decided to refer the case to DHI for comments . The case stands deferred and to be relisted on 23.11.2010.			

44	Case No.:5/29/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00248/AM11/	RLA File :09/24/040/00218/AM11/	Lic.No/Date:0910043657 27.09.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 23.11.2010			

45	Case No.:2/29/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status:close
	HQ File :01/81/050/00245/AM11/	RLA File :07/24/040/00244/AM11/	Lic.No/Date:0710074503 28.09.2010	Defer Date:
	Decision : NC decided to close the case as advance authorisation has been issued by RA on repeat basis. R/A may take suitable consequential action accordingly.			

46	Case No.: 4/29/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Closed
	HQ File :01/81/050/00247/AM11/	RLA File :07/24/040/00246/AM11/	Lic.No/Date:0710074506 28.09.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

47	Case No.: 12/29/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00255/AM11/	RLA File :07/24/040/00248/AM11/	Lic.No/Date:0710074546 01.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to MNRE on receipt of hard copy of application . The case stands deferred and to be relisted on 23.11.2010			

48	Case No.: 13/29/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Closed
	HQ File :01/81/050/00256/AM11/	RLA File :07/24/040/00258/AM11/	Lic.No/Date:0710074549 01.10.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

49	Case No.: 14/29/81-ALC2/2010	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00257/AM11/	RLA File :05/23/040/00181/AM11/	Lic.No/Date:0510274131 01.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

50	Case No.: 16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

51	Case No.:15/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00258/AM11/	RLA File :06/24/040/00031/AM11/	Lic.No/Date:0610019255 04.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

52	Case No.:17/29/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00260/AM11/	RLA File :07/24/040/00210/AM11/	Lic.No/Date:0710074602 05.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

53	Case No.:18/29/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00261/AM11/	RLA File :07/24/040/00234/AM11/	Lic.No/Date:0710074603 05.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

54	Case No.:19/29/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00262/AM11/	RLA File :07/24/040/00236/AM11/	Lic.No/Date:0710074604 05.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

55	Case No.:57/29/81-ALC2/2010	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00300/AM11/	RLA File :03/95/040/00534/AM11/	Lic.No/Date:0310595247 05.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

56	Case No.:55/29/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status:Closed
	HQ File :01/81/050/00298/AM11/	RLA File :07/24/040/00269/AM11/	Lic.No/Date:0710074638 06.10.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

57	Case No.:56/29/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00299/AM11/	RLA File :07/24/040/00256/AM11/	Lic.No/Date:0710074649 06.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

58	Case No.:58/29/81-ALC2/2010	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00301/AM11/	RLA File :31/24/040/00136/AM11/	Lic.No/Date:3110044907 06.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to MSME for comments. The case stands deferred and to be relisted on 23.11.2010			

59	Case No.:62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to M/o Steel for comments. The case stands deferred and to be relisted on 23.11.2010			

60	Case No.:59/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00302/AM11/	RLA File :07/24/040/00229/AM11/	Lic.No/Date:0710074679 08.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA			

for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010

61	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.11.2010			

62	Case No.:61/29/81-ALC2/2010	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00304/AM11/	RLA File :34/24/040/00156/AM11/	Lic.No/Date:3410028243 08.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to DHI for comments on receipt of hard copy. The case stands deferred and to be relisted on 23.11.2010.			

63	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:29/81-ALC2/2010 19.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date: 23.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to DHI for comments on receipt of hard copy. The case stands deferred and to be relisted on 23.11.2010.			

PART – AR - FRESH

CASE NO. AR-66	M/s Sage Metals Ltd., Delhi
Meeting No.29/81	F.No.01/81/050/0640/AM-07/DES-II
Dated:	Advance License No. 0510194352 dated 14.11.2006

19.10.2010	
	RLA's F.No.05/24/42/0577/AM07

Decision :NC decided to transfer the case to DES-I as it pertains to chapter under their purview.

CASE NO. AR-67	M/s K-Technical Textile Pvt. Ltd., Kolkata
Meeting No.29/81	F.No.01/81/050/356AM-10/DES-II
Dated: 19.10.2010	Advance License No. 0210134949 dated 18.12.2009
	RLA's F.No.02/24/42/0172/AM10

Decision :NC decided to transfer the case to NC-V as item pertains to textiles and seems to be wrongly classified under Chapter 85.

CASE NO. AR-68	M/s Aditya Vidyut appliance Ltd., Mumbai
Meeting No.29/81	F.No.01/81/050/044/AM-10/DES-II
Dated: 19.10.2010	Advance License No. 0310520414 dated 19.05.2009
	RLA's F.No.03/95/42/066/AM10

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 23.11.2010.

CASE NO. AR-69	M/s Asiatic electricals & Switchgear Pvt. Ltd.,
Meeting No.29/81	F.No.01/81/050/0151/AM-09/DES-II
Dated: 19.10.2010	Advance License No. 0510222178 dated 16.06.2008
	RLA's F.No.05/24/40/142/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(16)/2009/TSW(B) dated 08.09.2010 with following modifications:-

1. Weight of export product No. 1 may be included in the licence as 314 Kg. per piece in addition to the quantity in Nos.
2. Quantity of import item No 1 may be reduced to 30812 kg including 2% wastage.
3. Import item no 2 may be allowed as applied for including 1% wastage.

4. Import item no 3 to 6 being components may be allowed as per conditions of GN-4.

R/A may take suitable consequential action accordingly.

PART – C – FRESH

CASE NO. C- 19	M/s Sage Metals Ltd., Delhi
Meeting No. 29 /81	F.No.01/81/162/525/AM'11/DES-II
Dated: 19.10.2010	

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 23.11.2010.
